#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

### APPEAL NO. 21 OF 2018

## Dated: <u>18<sup>th</sup> July, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

### In the matter of:

JK Minerals Vs.			 Appellant(s)
Madhya Pradesh Electricity Regulatory Commission & Ors			 Respondent(s)
Counsel for the Appellant (s)	:	Ms. Surabhi Pandey for Ms. Mandakini Ghosh	
Counsel for the Respondent(s)	:	Mr. S. Venkatesh Mr. Sandeep Rajpurohit Mr. Vikas Maini Ms. Nishtha Kumar for R-1 Mr. M.G. Ramachandran Ms. Poorva Saigal Ms. Anushree Bardhan Mr. Shubham Arya Mr. Pulkit Agrwal for R-2	

# <u>ORDER</u>

Learned counsel, Mr. Sandeep Rajpurohit appeared on behalf of the Respondent No.1.

Learned counsel appearing for Respondent No.1 prays for four weeks' time to file vakalatnama and also the reply in the matter.

Submission made by learned counsel appearing for Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for Respondent No.1 is permitted to file vakalatnama and also the reply in the matter on or before 16.08.2018 after duly

serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 07.09.2018 after duly serving copy on the other side.

List this matter on <u>11.09.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member Bn/pr (Justice N.K. Patil) Judicial Member